

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-506/ND/2020

IN THE MATTER OF:

Khandelwal Group Pvt Ltd

...Applicant

Vs

H C Jain Pipes Pvt Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 05.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ashish Middha

For the Respondent

: Adv. Purav Middha

ORDER

After some arguments, Ld. Counsel for petitioner submitted that although the demand notice was delivered and received by the Corporate Debtor but the tracking report of the delivery of demand notice is not annexed with the main application. Petitioner is well advised to place this document on record by filing supplementary affidavit. List the case on **23.03.2020**.

sd / -

(K.K. VOHRA)
MEMBER (T)

sd / -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)